## इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD
( A Govt. Of India Undertaking )

**Zonal Office Kolkata Central,**
3rd Floor, 14 India Exchange Place, Kolkata - 700001
Mail id : zokolkatacentral@indianbank.co.in

**CORRIGENDUM**

In continuation of our earlier notification in BUSINESS STANDARD + EKDIN on 13.02.2025, the merger of our Five Point Crossing, Shyambazar Branch with **Shyambazar Branch** has been deferred to "**24.03.2025**" instead of '24.02.2025' due to unavoidable circumstances.
All other Terms & Conditions of the earlier notification will remain unchanged. Inconvenience caused is regretted.

## NOTICE INVITING e-AUCTION

The Executive Officer, Nowda Panchayat Samity, Murshidabad invites **e-AUCTION** for **Ferry Ghats** icw **e-AUCTION** No **001/02/2025/Nowda PS vide Memo no-158/EN date-11.02.2025**. Corrigendum has been made.

Details may be available in the Office of the undersigned or visit-[**http://eauction.gov.in**]

Sd/-
**Executive Officer**
**Nowda Panchayat Samity**

## Form A
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
For the attention of the Creditors of **BRICK AND MORTAR REALTY PRIVATE LIMITED**

**RELEVANT PARTICULARS**

| | | |
|---|---|---|
| 1. | Name of Corporate Debtor | **BRICK AND MORTAR REALTY PRIVATE LIMITED** |
| 2. | Date of Incorporation of Corporate Debtor | 07/08/2007 |
| 3. | Authority under which Corporate Debtor is Incorporated / Registered | ROC - Kolkata, West Bengal |
| 4. | Corporate Identity No. / Limited Liability Identification No ofCorporate Debtor | U70101WB2007PTC117693 |
| 5. | Address of the registered office and Principal Office(if any) of Corporate Debtor | 53, Justice Chandra Madhav Road Kolkata 700020, West Bengal |
| 6. | Insolvency commencement date in respect of Corporate Debtor | 18/02/2025 (Order Downloaded on 19/02/2025) |
| 7. | Estimated date of closure of Insolvency Resolution Process | 17/08/2025(the 180th day from CIRP commencement date) |
| 8. | Name and registration number of the Insolvency Professional acting as Interim Resolution Professional | **Chandra Kumar Jain**, IBBI/IPA-001/IP-P00214/2017-18/10414 |
| 9. | Address and E-mail of the Interim Resolution Professional, as registered with the Board | Poddar Court, Gate No. 1, Room No. 816, 18 Rabindra Sarani, Kolkata - 700 001 ckcacs@yahoo.co.in |
| 10. | Address and E-mail to be used for correspondence with the Interim Resolution Professional | **Chandra Kumar Jain** Poddar Court, Gate No. 1, Room No. 816, 18 Rabindra Sarani, Kolkata - 700 001 E-mail: cirp.bmrpl@gmail.com |
| 11. | Last date for submission of claims | 04/03/2025 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Name the class (es): Nil as per the available information with IRP |
| 13. | Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | N.A |
| 14. | (a) Relevant Forms and (b) Details of Authorized Representatives are available at: | Web link: www.ibbi.gov.in/home/downloads Physical Address: Poddar Court, Gate No. 1, Room No. 816, 18 Rabindra Sarani, Kolkata -700 001 E-mail: cirp.bmrpl@gmail.com NA |

Notice is hereby given that the National Company Law Tribunal, Kolkata has ordered the commencement of a corporate Insolvency Resolution Process of the **Brick and Mortar Realty Private Limited** on **18/02/2025**.
The creditors of **Brick and Mortar Realty Private Limited** are hereby called upon to submit their claims with proof on or before **04-03-2025** to the Interim Resolution Professional at the address mentioned against entry No. 10.
The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorized Representative from the Insolvency Professionals listed against entry No. 13 to act as Authorized Representative of the class in Form CA.
**Submission of false or misleading proofs of claim shall attract penalties.**

Chandra Kumar Jain
Date : 19/02/2025 IRP of Brick & Mortar Realty Pvt. Ltd.
Place : Kolkata Reg No IBBI/IPA-001/IP-P00214/2017-18/10414

FORM NO. 3
[See Regulation-15 (1)(a)]

## IN THE KOLKATA DEBTS RECOVERY APPELLATE TRIBUNAL AT KOLKATA

**Misc. Appeal No. 06 of 2025**
**Appeal Diary No. 21 of 2025**

(ARISING OUT OF ORDER DATED 19.09.2024 PASSED IN IA NO. 1366/2023 AND IA NO. 2531 /2022 IN S.A. NO. 217 OF 2020 BEFORE THE LEARNED DEBTS RECOVERY TRIBUNAL - 3, KOLKATA)

**STATE BANK OF INDIA & ANOTHER**
**Versus**
**M/S BENGAL GEO SERVICES**, A PARTNERSHIP CONCERN REPRESENTED BY ITS PARTNER PRASENJIT KUMAR PALIT & ANOTHER

**SUMMON**

To,
1. Prasenjit Kumar Palit son of Late Nikhil Ranjan Palit residing at Flat No. C-1, 3rd Floor, Little Heart Apartment, 171, P.K. Guha Road, Kolkata -700028 (Respondent No.2)

**....RESPONDENT**

1. WHEREAS the appellant has filed an appeal U/S 18 of the Securitization and Reconstruction Of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI ACT) against the Arising out of 1A No. 1366/2023 And 1A No. 2531/2022 in S.A. No. 217 OF 2020 passed by the learned DRT -3 Kolkata, and other reliefs. You are hereby summoned to appear and file written statement before this Tribunal at 10.30 a.m. or at such time immediately thereafter according to the convenience of Tribunal on 06.03.2025 to answer the claim.
2. If you intend to file any documents, you may file the same with a list along with the written statement.
3. You should file your registered address and a memo of appearance when you enter appearance before the Tribunal either in person or by a pleader/Advocate duly instructed.
4. Take notice that, in default of, your appearance on the day mentioned herein before, the proceedings will be heard and determined in your absence.

**Give under my hand and the seal of this Tribunal on this 18th day of February 2025**

**Sd/-**
**Registrar**
**Debts Recovery Appellate Tribunal, Kolkata**

## TENDER NOTICE

Tender is being invited for the civil works, detail of which is available on : **http://wbtenders.gov.in.**

**1. NOTICE INVITING e-TENDER NO. 04/02/2025/ BEL-I/2024-2025**
**Memo No- 773/EN**
**Date- 21/02/2025**

Last date of application: 05/03/2025 (upto 18.00 hours)

Sd/-
**BLOCK DEVELOPMENT OFFICER BELDANGA-I DEV BLOCK**

## Govt. of West Bengal
## e-Tender Notice

01 (one) no. e-tender is hereby invited vide **NIT No.: 01/TIC/BTNHS/2024-2025, dated-20.02.2025** for Construction of Additional Class Rooms of Banpura Taraknath High School (H.S.) under Sankrail P.S., Dist.-Jhargram. **(ID: 2025_DSE_818267_1).** Closing date of tender is **07.03.2025 till 15:00 hour).** For details see website: **https://wbtenders.gov.in**

Sd/- **Teacher-in-Charge,**
**Banpura Taraknath High School (H.S.)**

## TENDER NOTICE

**Executive Engineer (PIU- Head), WBSRDA, North 24 Parganas Division invites e-tenders as follows :-**

| e-NIT No & Date | Last Date/Time for receipt of bids through e-procurement: |
|---|---|
| **N-23/2024-25/N-24/WBSRDA, Dated : 21.02.2025** | 10/03/2025 up to 17.00 Hours. (as per Server Clock) |
| **N-24/2024-25/N-24/WBSRDA, Dated : 21.02.2025** | 03/03/2025 up to 17.00 Hours. (as per Server Clock) |

The details can be obtained from website: **www.wbtenders.gov.in**

Sd/-
**Executive Engineer (PIU- Head)**
**WBSRDA, North 24 Parganas Division**

## Government of West Bengal

e-Tenders are hereby invited from bonafide experienced reliable contractor for execution of soil conservation works vide - NIT No-04(e)/Soil Cons.-Extn/2024-25; Dt-18/02/2025 & Quatation are invited vide - NIQ No-02/ Soil Cons.-Extn/2024-25; Dt-19/02/2025 For details please visit: **www.wbtenders.gov.in** for the eTender and for NIQ please office of the undersigned/ **purulia.gov.in**

Sd/-
**A. Saha**
**Assistant Director of Agriculture (Admn) Soil Conservation, Purulia**

श्री गुरु हरिकृष्ण जी की इकाई

## पंजाब एण्ड सिंध बैंक (भारत सरकार का उपक्रम) Punjab & Sind Bank (A Govt. of India Undertaking)

**SRIRAMPUR BRANCH, 54, KHETRA MOHAN SHA STREET, SRIRAMPUR, HOOGHLY -712201**
**Phone No.: 033-26520086; Email ID : s1470@psb.co.in**

**APPENDIX IV POSSESSION NOTICE (For Immoveable property)**

Whereas,
The undersigned being the authorized officer of the **Punjab & Sind Bank, Srirampur Branch** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under **section 13(12) read with rule 3** of the **Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 07-09-2024 c**alling upon the **Borrower- Mr. Soumyajit Chakraborty** S/o Late Kamal Kumar Chakraborty **Resident of -** 53/A/1 J. N. Lahiri Road, Srirampur, Hooghly-712201 **& Co-borrower**-Mrs. Malina Chakraborty w/o Late Kamal Kumar Chakraborty Resident of - 53/A/1, J.N Lahiri Road, Srirampur, Hooghly-712201 & **Guarantor**- Mrs. Moumita Chakraborty w/o Mr. Soumyajit Chakraborty Resident of 53/A/1, J. N. Lahiri Road, Srirampur, Hooghly-712201 to repay the amount mentioned in the notice being to **₹4,82,857.70 (Rs. Four lakh eighty two thousand eight hundred fifty seven and Paisa seventy only)** within 60 days from the date of receipt of the said notice.
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this **18th day of Februaryof the year 2025**.
The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab & Sind Bank for an amount **₹4,82,857.70 (Rs. Four lakh eighty two thousand eight hundred fifty seven and seventy paisa only)**and future interest and other charges thereon.
**The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.**

**Description of the immovable property.**

All the Part and parcel of the property consisting Residential flat measuring an area 621 Sq. Ft. (including super built up area) bearing Flat No-301 on 3rd floor, Block-B of G+4 storied building known as "Adarsh Vally" together with undivided proportionate share and interest of land and common rights in the building lying and situated at and in Mouza- Ballavpur, J. N. Lahiri Road, PS - Serampur, Dist - Hooghly. Description of Land area – more or less 10 cottah bearing R. S. Dag No-175/2312, L R Dag No-535, R S Khatian No-153, L R khatian No-519, Holding No-53/A/1/A, J L No-14. **Property Bounded as: (Flat) - North**: Road, **South :** A. K. Karmakar & Plot No-73/6, **East :** A. K. Karmakar & Plot No-73/6, **West**: Property of Sh. Manna.

**Place: Srirampur** **Authorized Officer**
**Date: 18.02.2025** **Punjab & Sind Bank**

## SYMBOLIC POSSESSION NOTICE

**ICICI Home Finance** | Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051
Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059
Branch Office: 2nd Floor, Merchant Square, Saraswati Rice Mill Compound, Opp Payel Cinema Hall, Sevoke Road, 2nd Mile, Siliguri- 734001

Whereas
The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.
As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.
The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

| Sr. No. | Name of the Borrower/ Co-borrower/ Loan Account Number | Description of property/ Date of Possession | Date of Demand Notice/ Amount in Demand Notice (Rs.) | Name of Branch |
|---|---|---|---|---|
| 1. | Mantu Sarkar (Borrower), Anima Sarkar (Co-Borrower), LHSGI00001517907. | 0 Madya Khagrabari, PS And A.D.S.R.- Maynaguri, Dist- Jalpaiguri- 735224, Mouza- Madhya Khagrabari, JL No-20 (Old) 51, R.S. Dag No. 385/1343, Plot No-594 LR, R.S. Khatian No.25/16, Kh No-426 Lr, Maynaguri Gram Panchayet Developed 0 Jalpaiguri West Bengal-735224. Bounded By- North: Property Of Krishna Sarkar, South: 10 Ft Kancha Rasta, East: Property of Krishna Sarkar, West: Property Of Nikhil Saha./ Date Of Possession- 19-Feb-25 | 12-11-2024 Rs. 4,69,662.36/- | Siliguri |
| 2. | Mantu Sarkar (Borrower), Anima Sarkar (Co-Borrower), LHSGI00001517908. | 0 Madya Khagrabari, PS And A.D.S.R.- Maynaguri, Dist- Jalpaiguri- 735224, Mouza- Madhya Khagrabari, JL No-20 (Old) 51, R.S. Dag No. 385/1343, Plot No-594 Lr, R.S. Khatian No.25/16, Kh No-426 Lr, Maynaguri Gram Panchayet Developed 0 Jalpaiguri West Bengal-735224. Bounded By- North: Property Of Krishna Sarkar, South: 10 Ft Kancha Rasta, East: Property Of Krishna Sarkar, West: Property Of Nikhil Saha./ Date Of Possession- 19-Feb-25 | 12-11-2024 Rs. 21,998.42/- | Siliguri |

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.
Date : February 22, 2025, Place: Jalpaiguri Authorized Officer, ICICI Home Finance Company Limited

## Chola Enter a better life
## CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

**Corporate office:** Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032

**Possession Notice [(Appendix IV) Under Rule 8 (1)]**

WHEREAS the undersigned being the Authorised Officer of **M/s. Cholamandalam Investment And Finance Company Limited,** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rules 3 of the Security Interest [Enforcement] Rules, 2002 issued Demand Notices dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers **(names and addressses mentioned below)** to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and dealings with the property will be subject to the charge of **M/s. Cholamandalam Investment And Finance Company Limited** for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

| NAME AND ADDRESS OF BORROWER/S & LOAN/AC No. | DT. OF DEMAND NOTICE | O/S. AMT. | DESCRIPTION OF THE IMMOVABLE PROPERTY | DATE OF POSSESSION |
|---|---|---|---|---|
| Loan A/c Nos. **LAP3BTH000128882** **1. Mr/Mrs. Farida Bano** **2. Mr/Mrs. Enam Khan** **Both at:** Ward No.30, Near Masjid Baswariya Bett We Baswariya Bettiah West Champran, Bihar 845438 **Also at:** KHATA NO.183, KHESRA NO.2073, AT MAUZE-BHITAHA, THANA-BETTIAH, THANA NO.135, ANCHAL-BETTIAH, BHITANA, WEST CHAMPRAN, BIHAR 845438 | 12-12-2024 | **Rs.2078321/- (Rupees Twenty lakhs Seventy Eight Thousand Three Hundred Twenty One Only) as on 10-12-2024** | Khata 183 Khesra 2073,Baswariya Bettiah West champaran,Baswariya Bettiah West champaran Bihar,Na Masjid, Na.,Na,West Champaran, BIHAR. As per Site/Actual. NORTH -RAASTA 3 FT, SOUTH -NIJ RAASTA 8 FT, EAST -ALAUDDIN KHAN, WEST – AFTAB KHA S/O-NEJAM KHA, As per deed. NORTH -NIJ RAASTA 3 FT, SOUTH -NIJ RAASTA 8 FT, EAST - ALAUDDIN KHAN, WEST – AFTAB KHA S/O-NEJAM KHA | 17-02-2025 (POSSESSION) |

**Place: BIHAR** **SD/- AUTHORISED OFFICER,**
**Date : 17-02-2025** **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED**

## SMFG India Credit
Pragati Ki Nayi Pehchaan

## SMFG INDIA CREDIT COMPANY LIMITED
***(FORMERLY FULLERTON INDIA CREDIT COMPANY LIMITED)***

**Corporate Off. :** 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051
**Regd. Off. :** Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116.

**POSSESSION NOTICE**

**(For Immovable Property) (Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)**

Whereas the undersigned being the authorised officer of **SMFG India Credit Company Limited *(Formerly Fullerton India Credit Company Limited),*** Having its registered office at Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116 and corporate office at 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice date mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice. The following borrowers having failed to repay the amount, notice is hereby given to the following borrowers and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned hereunder:

| Sl. No. | Name of the Borrower/ Co-Borrowers/Guarantors & Loan Account Numbers | Demand Notice Date & Amount | Description of Immovable Property/Properties Mortgaged | Date & Type of Possession |
|---|---|---|---|---|
| 01 | **LAN : 214821311355316** (1) K S METALS PVT LTD (2) SUDHA AGARWAL (3) SAURABH AGARWAL (4) SATISH CHAND AGARWAL | **Date:** 12.12.2024 Rs. 44,76,199/- (Rupees Forty Four Lakhs Seventy Six Thousand One Hundred Ninety Nine only) | **OWNER OF THE PROPERTY – SRI SAURABH AGARWAL, DEED NO. 3011 OF 2023** **PROPERTY DESCRIPTION -** ALL THAT PIECE AND PARCEL OF LAND MEASURING 05 (FIVE) COTTAHS 07 (SEVEN) CHTTACKS AND 23 (TWENTY-THREE) SQUARE FEET, MORE OR LESS, (PROPOSED TO BE USED FOR INDUSTRIAL USE), TOGETHER WITH ASBESTOS SHEDS AND STRUCTURES CONSTRUCTED THEREON MEASURING A BUILT – UP AREA OR COVERED AREA OF 566 (FIVE HUNDRED AND SIXTY – SIX) SQURE FEET, MORE OR LESS, (PROPOSED TO BE USED AS SEMI-COMMERCIAL USE AS A WAREHOUSE), BEING PLOT NO. A, COMPRISED IN R.S.S. DAG NO. 1421/1559, CORRESPONDING TO L.R. DAG NO. 3089, RECORDED UNDER R.S. KHATIAN NO. 1326, CORRESPONDING TO L.R. KHATIAN NOS. 4614, 4649, 4630 AND 4617, MOUZA AUTHPUR, J.L. NO. 16, TOUZI NO. 1360, NOW KNOWN AND NUMBERED AS MUNICIPAL HOLDING NOS. 28/8 AND 28/6/1, NEW CHORD ROAD, PIN – 743128, WITHIN THE LIMITS OF WARD NO. 20 OF THE BHTPARA MUNICIPALITY, POLICE STATION JAGADDAL, SUB-REGISTRATION OFFICE NAIHATI, PIN – 743128, DISTRICT NORTH 24 PARGANAS, WEST BENGAL. PROPERTY DELINEATED AND DEMARCATED IN THE PLAN ANNEXED HEREWITH AND BOADERED IN COLOUR RED THEREON AND BUTTED AND **BOUNDED AS HEREUNDER:** ON THE NORTH: BY DAG NO. 1412, ON THE EAST: BY 40 FEET WIDE NEW CHORD ROAD, ON THE SOUTH: BY HOUSE OF PARIMAL DEY AND OTHER, ON THE WEST: BY EASTERN RAILWAY LINE. | **19.02.2025 (Symbolic Possession)** |
| 02 | **LAN : 186301310434918** (1) MINI MAXX MUMBAI JEANS (2) ANISUR RAHAMAN MOLLA (3) PARVINA BIBI | **Date:** 12.12.2024 Rs. 38,70,506/- (Rupees Thirty Eight Lakhs Seventy Thousand Five Hundred Six only) | **OWNER OF THE PROPERTY – ANISUR RAHAMAN MOLLA SON OF HAZI MOJAMMEL HAQUE MOLLA** **PROPERTY DESCRIPTION -** ALL THAT PIECE AND PARCEL OF BASTU LAND MEASURING ABOUT 7 COTTAHS, BE THE SAME A LITTLE MORE OR LESS, FORMING PART OF R.S./L.R. DAG NO. 501 UNDER R. S. KHATIAN NO. 7043 UNDER L. R. KHATIAN NO. 9415 (PREVIOUS L.R. KHATIAN NO. 7043) IN MOUZA CHATTAKALIKAPUR, J.L. NO. 22 UNDER POLICE STATION MAHESHTALA IN THE DISTRICT OF SOUTH 24-PARGANAS WITHIN THE LIMITS OF THE CHATTA PANCHYAT, PIN – 700140 TOGETHER WITH TOGETHER WITH A TWO RESIDENTIAL STORIED BUILDING THEREON HAVING TOTAL COVERED AREA OF ABOUT 2243 SQ. FT (GROUND FLOOR 1022 SQ. FT., FIRST FLOOR 1221 SQ. FT.,) AND THE SAID PREMISES IS BUTTED AND **BOUNDED AS UNDER:** ON THE NORTH: BY 8 FT WIDE COMMON PASSAGE, ON THE EAST: BY 8 FT WIDE COMMON PASSAGE, ON THE SOUTH: BY DAG NO. 2740, ON THE WEST: BY DAG NO. 2741. | **19.02.2025 (Symbolic Possession)** |
| 03 | **LAN : 186321310670278 & 214820911375589** (1) M/S. NIKHIL BYAPARI (2) SHOVA BYAPARI ALIAS SHOVA RANI BYAPARI (3) JATIN BYAPARI ALIAS JATINDRA NATH BYAPARI (4) DIPTI BYAPARI (5) NIKHIL BYAPARI | **Date:** 13.12.2024 Rs. 80,04,223/- (Rupees Eighty Lakhs Four Thousand Two Hundred Twenty Three only) | **OWNER OF THE PROPERTY – DEED NO. I-3421 OF 1988 - JATINDRA NATH BYAPARI ALIAS JATIN BYAPARI** **DEED NO. I-3422 OF 1988 - SHOVA RANI BYAPARI ALIAS SHOVA BYAPARI** **PROPERTY DESCRIPTION -** ALL THAT LAND MEASURING BABOUT 13 COTTAHS, 08 CHITTACKS AND 43 SQ. FT. (I.E. $11^{6/40}$ SATAKS + $11^{5/40}$ SATAKS) TOGETHER WITH STRUCTURES STANDING THEREON FORMING PART OF DAG NO. 1650 UNDER KRI KHATIAN NO. 1475 (AS PER DEED) AND PRESENT LR KHATIAN NOS. 2913 & 2914 (AS PER LR PORCHAS), JL NO. 79 IN MOUZA- JAYGACHI UNDER PO & PS- HABRA, HOLDING NO. 84/72, JAYGACHI, 30 NO. RAIL GATE, WARD NO. 21, DIST. 24 PARGANAS (N) UNDER HABRA MUNICIPALITY-743263, 24 PARGANAS, WEST BENGAL, INDIA. | **19.02.2025 (Symbolic Possession)** |

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of SMFG India Credit Company Limited *(Formerly Fullerton India Credit Company Limited)* for an amount mentioned herein above and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Authorised Officer,
Place : West Bengal **SMFG India Credit Company Limited**
Date : 22.02.2025 *(Formerly Fullerton India Credit Company Limited)*

## BANGIYA GRAMIN VIKASH BANK (A GOVT. ENTERPRISE)

**Paschim Medinipur Regional Office**
**C/7 Aurobinda Nagar, 1st Floor, Judges Court Road, P.O + P.S :- Midnapur, Dist: Paschim Medinipur Pin: 721101 West Bengal**

**Possession Notice**

Whereas the undersigned being the authorised officer of the **Bangiya Gramin Vikash Bank** under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in the exercise of powers conferred under Section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice on the date mentioned against calling upon the borrower / guarantors to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.
The borrower having failed to repay the amount, notice is hereby given to the borrower/ guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the said Act read with rule 9 on the dates mentioned against their names.
The borrower / guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bangiya Gramin Vikash Bank** for the amounts and interest and charges thereon.

| Sl.No. Branch Name, E-mail | Name of Account / Borrower/ Proprietor/ Guarantor(s) & Address | Description of the Immovable Property: | I. Date of 13(02) ii. Date of Possession iii. Claim Amount |
|---|---|---|---|
| (1) **Ashui** **bmash@bgvbank.co.in** | **1) Sri Sukhendu Bera,** S/o- Nirmal Bera, Vill:- Shyamsundarpur, P.O- Sumitrapur, P.S-Gopiballavpur, Dist-Jhargram, Pin-721506 **(Borrower).** **2) Sri Nirmal Bera,** S/o- Baikuntha Bera, Vill: Shyamsundarpur, P.O- Sumitrapur, P.S-Gopiballavpur, Dist-Jhargram, Pin-721506. **(Guarantor).** **3)Sri Sailan Bera,** S/o- Nirmal Bera, Vill:- Shyamsundarpur, P.O- Sumitrapur, P.S-Gopiballavpur, Dist-Jhargram, Pin-721506. **(Guarantor).** | **All that part and parcel of the property consisting of land / building.** Equitable Mortgage of Land and Building at Mouza Shyamsundarpur, **DEED NO 4124/1987** Dated 10.11. 1987 JL No. 111, Khatian No. 125, Plot No: 466 & 503, District – Jhargram, Area 2.0 Decimal, Classification-Bastu in the name of **Sri Nirmal Bera,** S/o- Baikuntha Bera, Vill:- Shyamsundarpur, P.O-Sumitrapur, P.S-Gopiballavpur, Dist-Jhargram, Pin-721506 register in the office of A.D.S.R Gopiballavpur,WB, Recorded in Book No-I, Volume No-50, Page-123 to 125. | **i) 23.07.2024** **ii) 18.02.2025** **iii) ₹ 1,83,482.00** (One Lakh Eighty Three Thousand Four Hundred Eighty Two Only) along with interest, incidental expenses, costs etc. w.e.f **27.04.2024.** |

**Date : 22.02.2025** **Authorised Officer, Bangiya Gramin Vikash Bank,**
**Place: Medinipur** **Paschim Medinipur Regional Office**

## यूनियन बैंक ऑफ इंडिया भारत सरकार का उपक्रम Union Bank of India A Government of India Undertaking

**Asset Recovery Branch, 14/1B, Ezra Street, Kolkata - 700001**
**Working at Yamuna Bhawan, 1st floor, 55/58, Ezra Street, Kolkata - 700001**

**NOTICE TO THE BORROWER INFORMING ABOUT SALE (30 DAYS NOTICE) RULE 6 (2)/8 (6) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002**

**To,** **Date : 17.02.2025**

**Borrower(s) : M/s. Unitriveni Overseas,** 25/22, Prince Ghulam Mohd. Shah Road, Golf Garderns, Kolkata - 700 095.
**Also at :** Plot Nos. 03, 06, 07, Mouza : Choto Nabagram, Village : Chottolalpur, Raniganj-Chhatna Road, P.S. : Gangal Ghati, District - Bankura, WB, Pin -722133.
**Also at :** Flat No. 303C, 3rd Floor, Dulce Apartment, Govinda Prasad Unit 32, Mouza, P. S. - Saheed Nagar, Tahsil : Bhubaneswar, District : Khurda, Odisha, Pin - 751007
**Also at :** Plot No. 150, Chapajhar, P. O. : Malipada, District : Khurda, Odisha, Pin - 752018
**Guarantors(s) : Arijit Bhattacharya, (Partner & Guarantor of M/s. Unitriveni Overseas),** S/o. Ranajit Bhattacharya, CL 64/FI 2, Salt Lake, Sector II, Block CL, Bidhannagar East, Kolkata - 700091.
**Indrajit Bhattacharya, (Partner & Guarantor of M/s. Unitriveni Overseas),** S/o. Ranajit Bhattacharya, CL 64/FI 2, Salt Lake, Sector II, Block CL, Bidhannagar East, Kolkata - 700091.
**Ranajit Bhattacharya (Guarantor of M/s. Unitriveni Overseas),** S/o. Dulal Chand Bhattacharya, CL 64/FI 2, Salt Lake, Sector II, Block CL, Bidhannagar East, Kolkata - 700091.
**Also at :** 25/22, Prince Gulam Mohammed Shah Road, Golf Green, Kolkata - 700095.
**Swati Bhattacharya (Guarantor of M/s Unitriveni Overseas),** W/o. Ranajit Bhattacharya, CL 64/FI 2, Salt Lake, Sector II, Block CL, Bidhannagar East, Kolkata - 700091.
**Also at :** 25/22, Prince Gulam Mohammed Shah Road, Golf Green, Kolkata - 700095.
**Avijit Bhattacharya (Guarantor of M/s. Unitriveni Overseas),** S/o. Rebati Kumar Bhattacharya, 49 , Charu Chandra Place, 1st Floor, East Russa Road, Kolkata - 700033.
**Also at :** C-16, 4th Floor, Sand Head Co Operative Housing Society, 164/78, Prince Anwar Shah Road, Kolkata - 700045.
**Soma Bhattacharya (Guarantor of M/s. Unitriveni Overseas),** W/o. Abhijit Bhattacharya, 49 , Charu Chandra Place, 1st Floor, East Russa Road, Kolkata - 700033.
**Also at :** C-16, 4th Floor, Sand Head Co Operative Housing Society, 164/78, Prince Anwar Shah Road, Kolkata - 700045.
**Sutapa Jishnu Mitra (Guarantor of M/s. Unitriveni Overseas),** Block No. 2, Viloo Villa Banglow, Unity Compound, Juhutara Road, Near Citizen Hotel, Santacruz West, Mumbai - 400049
**Also at :** 10/2, Ramchandra Biswas Lane, Ranaghat, West Bengal, Pin - 741201.
**Also at :** Flat No. 402, 4th floor, DN OXY PARK, Tower Aster, Dumduma Mouza, Tahasil : Bhubneswar, P. S. Khandagiri, Dist. : Khurda , Odisha, Pin - 751030.
**Also at :** 1062, at 6th floor DN OXY PARK apartment in Tower - 1, Dumduma Mouza, P. S. - Khandagiri, Tahasi l: Bhubaneswar, Dist.: Khurda, Odisha - 751030.
Sir / Madam,
**Sub : Sale of properties belonging to borrower M/s. Unitriveni Overseas, Mr. Arijit Bhattacharya, Mr. Indrajit Bhattacharya, Mr. Ranajit Bhattacharya, Mrs. Swati Bhattacharya, Mr. Avijit Bhattacharya, Mrs. Soma Bhattacharya, Mrs. Sutapa Jishnu Mitra for realization of amount due to Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.**
**Union Bank of India, Overseas, Kolkata Branch (now account transferred to ARB, Kolkata),** the secured creditor, caused a **Demand Notice Dated 17.11.2023** under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, calling upon you to pay the dues within the time stipulated therein. Since you failed to comply the said notice within the period stipulated, the Authorised Officer, has taken possession of the secured assets under Section 13(4) of the Act read with Rule 6 / Rule 8 of Security Interest (Enforcement) Rules, 2002 **on 05.06.2024 of Properties at Sr. No. 1 on 11.06.2024 of Property at Sr. No. 3 and on 20.06.2024 of Properties at Sr. No. 2.**
Even after taking possession of the secured asset, you have not paid the amount due to Bank. As such, it has become necessary to sell the below mentioned property by holding public e-auction after **30 days** from the date of receipt of this notice through online mode. The date and time of e-auction along with the Reserve Price of the property and the details of the service provider, in which the e-auction to be conducted, shall be informed to you separately.
Therefore, if you pay the amount due to the bank along with subsequent interest, costs, charges and expenses incurred by bank before the date of publication of sale notice, no further action shall be taken for sale of the property and you can redeem your property as stipulated in sec. 13 (8) of the Act..

**DESCRIPTION OF THE SECURED ASSET**

**Property No. 1 :** Piece and parcel of Flat No. C-16, admeasuring 650 Sq. ft., 4th Floor, Sandhead Cooperative Housing Society Ltd., 164/78, Prince Anwar Shah Road (Lake Garden), Kolkata - 700045, **owned by Shri Avijit Bhattacharya and Smt. Soma Bhattacharya. Bounded By -** North : Society's Open Space / Road, South : Society's Stair, East : Society's Court-yard / Block B, West : Flat No. 3rd 15.
**Property No. 2 :** Piece and parcel of Flat No. 303C, 3rd Floor, admeasuring 1047 Sq. Ft., Dulce Apartment, standing over Plot Nos. 1555 and 1554, Khata No. 1057 / 2253, Govinda Prasad Unit 32 Mouza, P. S. Saheed Nagar, Tahsil : Bhubaneswar, District : Khurda, Odisha - 751007, **in the name of M/s. Unitriveni Overseas. Bounded By -** North : Plot No. 2150, South : Plot No. 1556, East : Road, West : Plot No. 1342
**Property No. 3 :** Piece and parcel of Plot No. 03 of area 734 Decimals, Khatian No. 150/1, J. L. No. 51, Mouza - Sudarshanpur & Plot Nos. 06

# অকাল বৃষ্টির ফলে ক্ষতির মুখে আলুচাষিরা

**নিজস্ব প্রতিবেদন, বর্ধমান:** বৃহস্পতিবার পূর্ব বর্ধমান জেলার বেশকিছু অংশে শিলাবৃষ্টির কারণে আলু চাষে ক্ষতির আশঙ্কা করছেন জেলার চাষিরা। যদিও বৃষ্টির কারণে জেলায় ধান চাষে কোনও প্রভাব পড়বে না বলে জানিয়েছে কৃষি দফতর। তবে, আলু চাষের ক্ষেত্রে বেশকিছু পরামর্শ মেনে চলার কথা জানানো হয়েছে।

জেলা কৃষি দপ্তর সূত্রে জানা গিয়েছে, এদিন পূর্ব বর্ধমান জেলায় গড়ে ৩৫-৪৫ মিলি মিটার বৃষ্টি হয়েছে। এরমধ্যে, জামালপুর ব্লকের পর্বতপুর, জোতশ্রীরাম, শিয়ালী, মাঠশিয়ালী,কোড়া ও বর্ধমান ১ ব্লকে বেশকিছু এলাকায় শিলাবৃষ্টি দেখা গিয়েছে। এর মধ্যে, জামালপুর ব্লকে আলু চাষের জমি রয়েছে। শিলাবৃষ্টির কারণে আলু চাষে ক্ষতির আশঙ্কা করছেন চাষিরা। জামালপুরের কৃষক বিমলেন্দু মুখোপাধ্যায় জানিয়েছেন মাঠে এখনো যা জল দাঁড়িয়ে আছে তাতে আলু পাওয়া সম্ভব খুব কম। তিনি এও বলেন, ধান চাষে সেভাবে দাম পাওয়া যায় না। আলু চাষের ওপর নির্ভর থাকতে হয় তাদের। কিন্তু যে ভাবে বৃষ্টির কারণে আলুতে ক্ষতি হয়েছে তাতে দেনা মেটানো সম্ভব হবে না বলেই জানিয়েছেন তিনি।

কৃষক কালিদাস চট্টোপাধ্যায় জানিয়েছেন, বৃষ্টির ফলে জমিতে বেশ ক্ষতি হবে। ধার দেনা করে চাষ করতে হয় এ বছর। কী ভাবে দেনা শোধ করবেন সেই নিয়ে চিন্তায় পড়েছেন। সরকারের কাছে আবেদন করেছেন যাতে সরকার বিমার ব্যবস্থা করেন। বিমার টাকা পেলে কিছুটা সমস্যার সমাধান হবে বলে জানিয়েছেন তিনি। আর এক কৃষক প্রভার সাঁতরাও বলছেন ক্ষতি যা হওয়ার হয়েছে, এবার সরকারের দিকে মুখ তুলে তাকিয়ে আছেন তিনিও। এই বিষয়ে ব্লক কৃষি আধিকারিক সঞ্জীবুল ইসলামকে বহুবার ফোন করলেও তিনি ধরেননি।

পূর্ব বর্ধমান জেলায় মোট ৭১ হাজার ৮০০ হেক্টর এলাকায় আলু চাষ হয়ে থাকে। এরমধ্যে জ্যোতি আলু, পোখরাজ প্রজাতির আলু চাষ হয়ে থাকে প্রায় ৭ হাজার হেক্টর এলাকায়। এই আলু তোলার কাজ ইতিমধ্যেই শুরু হয়েছে। এই পরিস্থিতিতে বৃষ্টির কারণে মাঠে থাকা আলু পচে যাওয়ার সম্ভাবনা রয়েছে। অন্যদিকে, জ্যোতি আলু পরিণত হতে এখনও তিন সপ্তাহ সময় লাগবে। অতিরিক্ত বৃষ্টিপাতের কারণে জ্যাতি আলু চাষেও ক্ষতি হতে পারে বলে মনে করছেন চাষিরা। জেলা কৃষি দপ্তর জানিয়েছে, বৃহস্পতিবারের পর বৃষ্টিপাতের সেভাবে পূর্বাভাস নেই। আলু চাষ মূলত উঁচু জমিতে হয়ে থাকে। ফলে আলু চাষ ক্ষতির সম্ভাবনা সেভাবে দেখছে না কৃষি দপ্তর। তবে, রোগের সংক্রমণ থেকে বাঁচাতে আলু চাষিদের বেশকিছু পরামর্শ মেনে চলা নির্দেশ দেওয়া হয়েছে।

জেলা উপ কৃষি অধিকর্তা নুকুল চন্দ্র মাইতি জানান, বৃহস্পতিবার সকালে কয়েকঘণ্টা বৃষ্টির পর জেলায় আর বৃষ্টিপাত হয়নি। জেলায় আলু চাষের এলাকা ছাড়া অন্য অংশের জমিতে বোরো ধান রয়েছে। ধান চাষের ক্ষেত্রে বৃষ্টিপাত সহায় হবে। তবে আলু চাষীদের ফসল বাঁচাতে কিছু ব্যবস্থা নেওয়া প্রয়োজন। যেসব আলু জমিতে জল জমে রয়েছে সেখানে শীঘ্রই জল বের করে দেওয়ার ব্যবস্থা নিতে হবে। এছাড়া, ছত্রাকের সংক্রমণ থেকে বাঁচাতে নির্দিষ্ট স্প্রে ব্যবহার করতে হবে। প্রতিটি ব্লকের আধিকারিকদের এই বিষয়ে প্রয়োজনীয় নির্দেশাবলী পাঠানো হয়েছে। এলাকার চাষিরা ব্লক দফতর থেকে এই বিষয়ে পরামর্শ নিতে পারবেন।

# বালিঘাট পরিদর্শনে মাফিয়াদের বিক্ষোভের মুখে জিতেন্দ্র তিওয়ারি

**নিজস্ব প্রতিবেদন, জামুড়িয়া:** অজয় নদ থেকে অবৈজ্ঞানিক পদ্ধতিতে বালি তোলার অভিযোগ পেয়ে সরজমিনে এলাকা পরিদর্শনে এসে বিক্ষোভের মুখে পড়ল বিজেপি নেতা তথা আসানসোলের প্রাক্তন মেয়র ও পাণ্ডবেশ্বরের প্রাক্তন বিধায়ক জিতেন্দ্র তেওয়ারি। তুমুল বিক্ষোভের ঘটনা ঘিরে উত্তেজনা ছড়াল অজয় নদের দরবারডাঙা এলাকায় ।

শুক্রবার সকাল প্রায় এগারোটা নাগাদ জামুড়িয়ার দরবারডাঙা ঘাটে পরিদর্শনে যান জিতেন্দ্র তেওয়ারির সঙ্গেই বেশ কয়েকজন বিজেপি নেতাকর্মী। সে সময়ই বেশ কয়েকজন যুবক তাদের ঘিরে ধরে, শুরু হয় ধাক্কাধাক্কি। জিতেন্দ্র তেওয়ারি গো ব্যাক স্লোগান দিতে থাকে। এই ঘটনাটি ঘিরে ব্যাপক উত্তেজনাময় পরিস্থিতি সৃষ্টি হয়। পরিস্থিতি সামাল দিতে ঘটনাস্থলে এসে পৌঁছয় জামুড়িয়া থানার পুলিশ। পরিস্থিতি উত্তেজনাময় হতে দেখেই পুলিশ দু'পক্ষকেই সামাল দেয়।

এদিন জিতেন্দ্র তেওয়ারি দাবি করেন যে, কয়েকজন ব্যক্তিকে বিরোধীরা ভুল বুঝিয়ে তাঁর বিরুদ্ধে প্রতিবাদ করিয়েছেন। যদিও তিনি তাদের সঙ্গে কথা বলে তাদের সুবিধে অসুবিধের বিষয়গুলি জানার পর ফিরে আসেন। তিনি দাবি করেন যে, অবৈজ্ঞানিক পদ্ধতিতে বালি উত্তোলনের কারণে জল সমস্যা তীব্রতর হতে পারে এই বিষয়টিকে নজরে রেখেই যাতে এলাকায় সঠিকভাবে কাজকর্ম হয় ও জল সমস্যা যাতে কোন অসুবিধে না হয় সে বিষয়টি স্পষ্ট করতেই তিনি এলাকা পরিদর্শনে যান। জিতেন্দ্রবাবু বলেন, যারা এই ধরনের অসামাজিক কাজ করছে তারা জামুড়িয়ার মানুষের ভালো চায় না। কেননা এভাবেই জল প্রকল্পের সামনে থেকে অবৈজ্ঞানিক ভাবে বালি তোলা হলে আগামী দিনে জামুরিয়ার মানুষ তীব্র জলকষ্টে পড়বেন। পুলিশ দু'পক্ষকে সামাল দিয়ে পরিস্থিতি নিয়ন্ত্রনে আনে।

# নিম্নচাপের বৃষ্টির সঙ্গে ডিভিসির ছাড়া জলে জলমগ্ন জমির আলু তোলার চেষ্টা

**নিজস্ব প্রতিবেদন, বাঁকুড়া:** বাঁকুড়া জেলার সোনামুখী ব্লকের উত্তর নিত্যানন্দপুর। এখানে অধিকাংশ মানুষ কৃষিকাজের সঙ্গে যুক্ত। এই নিত্যানন্দপুরের অধিকাংশ কৃষকদের জমিতে রয়েছে এখন আলু চাষ। গত বর্ষায় ডিভিসির ছাড়া দামোদর নদের জলে এই এলাকা জলমগ্ন হয়ে পড়েছিল নষ্ট হয়েছিল বিঘার পর বিঘা সবজির জমি। সেই দুঃখ কষ্ট ভুলে পুনরায় তারা আলু চাষ করেছে মহাজনের কাছে ঋণ নিয়ে। আর কিছুদিনের মধ্যেই হয়তো এই আলু ঘরে তুলে নিতে হত কৃষকদের কিন্তু তার আগে যেন আকাশ ভেঙে পড়ল কৃষকদের মাথায়।

বৃহস্পতিবার নিম্নচাপের জেলে দফায় দফায় বৃষ্টির জেরে আলু জমি জলমগ্ন হয়ে পড়েছে তাতেই আলু নষ্ট হয়ে যাওয়ার চিন্তা বেড়েছিল কৃষকদের। রাত পেরোতেই তাদের এই আতঙ্ক বাস্তবে পরিণত করল ডিভিসির ছাড়া জলে। কারণ এখন চলছে বোরো ধানের চাষ স্বাভাবিকভাবেই ডিভিসি বোরো চাষের জন্য জল ছেড়েছে ক্যানেলে। চাষের জন্য ডিভিসি যে পরিমাণে জল ছেড়েছে বৃষ্টির জলে ডিভিসির জল তিন চার গুণ বেড়েছে। যার ফলে ডিভিসের ক্যানেলে উপচে জল কৃষকদের চাষের জমিতে গিয়ে প্লাবিত হয়েছে। এক ঝলকে দেখে আপনার মনেই হতে পারে এলাকায় বন্যায় প্লাবিত হয়েছে। ভয়ংকর পরিস্থিতি কৃষকদের। এক কোমর জলের তলা থেকে কোনও ক্রমে আলু তুলে শেষ রক্ষা করছে কৃষকরা। স্বাভাবিক ভাবেই আতঙ্কিত হয়ে পড়েছে এই এলাকার কৃষকরা। এই পরিস্থিতিতে তারা কী করবেন ভেবে কুল পাচ্ছেন না।

# লাইনের মাঝে বড় ফাটল, বড়সড় দুর্ঘটনা এড়াল রেল

**নিজস্ব প্রতিবেদন, হুগলি:** আচমকা রেললাইনের মাঝে দেখা দেয় বড় ফাটল। ফের বড়সড় দুর্ঘটনা এড়াল রেল। অল্পের জন্য রক্ষা পেল ট্রেন। চোখে পড়ে যাওয়ায় দাঁড় করিয়ে দেওয়া হয় ট্রেন। যাত্রী সহ বেশ কিছুক্ষণ লাইনেই দাঁড়িয়ে থাকে ট্রেনটি। হুগলির বেলমুড়ি স্টেশন রেলগেটের কাছে রেললাইনে ওই ফাটল দেখা যায় শুক্রবার সকালে। আতঙ্ক ছড়ায় যাত্রীদের মধ্যে। হাওড়া-বর্ধমান কর্ড শাখার বেলমুড়ি স্টেশনের কাছে ফাটলের খবর পেয়েই ছুটে যান রেলকর্মীরা। তড়িঘড়ি লাইন মেরামত করার কাজ শুরু হয়। প্রায় আধ ঘণ্টা সেখানেই দাঁড়িয়ে থাকে ১২৫০৯ আপ এসএমভিটি(বেঙ্গালুরু) গুয়াহাটি এক্সপ্রেস। জানা গিয়েছে, বেঙ্গালুরু থেকে হাওড়া এসে গুয়াহাটির দিকে ফিরে যাচ্ছিল এক্সপ্রেস ট্রেনটি।লাইনে বড়সড় ফাটল দেখতে পেয়ে স্থানীয় বাসিন্দারা খবর দেন রেলের গেটম্যানকে। গেটম্যানই সিগনাল 'রেড' করে ট্রেন দাঁড় করিয়ে দেয় ট্রেনটিকে। তৎপরতার সঙ্গে লাইন মেরামতের কাজ করে পুনরায় ট্রেন চালু করা হয়েছে। কেন এমনটা হল? পূর্ব রেলের জনসংযোগ আধিকারিক দীপ্তিময় দত্ত জানাচ্ছেন, তাপমাত্রার তারতম্যের জন্য এভাবে লাইনে ফাটল দেখা দেয়। বেলমুড়িতে ৪০ নম্বর গেটের কাছে ওই ফাটল চোখে পড়ে। সঙ্গে সঙ্গে মেরামত করে দেওয়া হয়েছে। ট্রেন চলাচল স্বাভাবিকও হয়ে গিয়েছে।

*আন্তর্জাতিক মাতৃভাষা দিবস উপলক্ষে সিউড়ি সিধু কানহু মঞ্চে অনুষ্ঠিত সাংস্কৃতিক অনুষ্ঠানের মুহূর্ত।*

*রাজ্যের মুখ্যমন্ত্রীর মন্তব্যের প্রতিবাদে সিউড়ি চৈতালি মোড়ে পথ অবরোধ বিজেপির।*

হরিপাল বিধানসভার অন্তর্গত হরিপাল গোপীনগর তৃণমূল কংগ্রেসের উদ্যোগে আন্তর্জাতিক ভাষা দিবস পালন করা হয়। উপস্থিত ছিলেন হরিপালের বিধায়ক ডাঃ করবী মান্না।

# আন্তর্জাতিক ভাষা দিবস পালন আরামবাগে

**নিজস্ব প্রতিবেদন, আরামবাগ:** ২১ ফেব্রুয়ারি, ভাষা দিবস। আর এই ভাষা দিবস এমনই এক ভাষা দিবস যে দিবস সকল মানব জাতিকে মিলিয়ে দেয়। রাজনীতির উর্ধ্বে, দল মত নির্বিশেষে, জাতি, ধর্ম ব্যতিরেকে হাজার হাজার মানুষ কে একই পতাকা তলে হাজির করিয়ে মিলন উৎসবে মিলিয়ে দিয়েছে। এমনই এক উজ্জ্বল দৃষ্টান্ত আরামবাগের বিশিষ্ট চিকিৎসক ডাঃ মনোজিৎ মুখোপাধ্যায় সৃষ্ট 'সবুজায়ন'। সবুজায়নের আয়োজনে প্রতিবারের মতো এবারেও আরামবাগ শহরে সারা দিন ধরে ভাষা দিবসে শহিদ স্মরণে নানান অনুষ্ঠানের আয়োজন করা হয়। আর সেই উপলক্ষে সকালেই শহরজুড়ে শোভাযাত্রা শুরু হয়। সেই শোভাযাত্রায় নেই কে! বহু বিশিষ্ট ব্যক্তিত্ব, রাজনৈতিক দলের নেতৃত্ব, প্রশাসনিক কর্তাব্যক্তিরা হাজির হন।

আবার সবুজায়নের অনুষ্ঠানের অন্যতম বৈশিষ্ট্য হল শব্দ দূষণ দূরে রেখে লাউড স্পিকার বর্জন করে, মাইক ব্যবহার না করে পদযাত্রায় গান গেয়ে শুরু হয়। আরামবাগের বিবেকানন্দ স্কোয়ারে স্বামীজির আবক্ষ মূর্তিতে মাল্যদান করে শুরু হয় হাজার হাজার মানুষের শোভাযাত্রা। এই শোভাযাত্রা শেষ হয় আরামবাগ নেতাজি মোড় হয়ে রবীন্দ্র ভবনে। সেখানে নানান ধরনের অনুষ্ঠান।আর সেই উদ্দেশ্যে ঐক্যের বার্তা দেন সবুজায়নের কর্ণধার ডাঃ মনোজিৎ মুখোপাধ্যায়।

তিনি বলেন, 'আত্ম প্রতিষ্ঠার দিন। আত্ম পরিচয়ের দিন। আমরা দেখেছি যে মাতৃভাষাকে কেমন ভাবে ভালোবাসা যায়। তার জন্য ঢাকায় কয়েকজন তরুণ যে ভাবে আত্মনিয়োগ করেছিলেন, যে রক্ত ঝরিয়ে ছিলেন, তাদের শ্রদ্ধার্ঘ্য জ্ঞাপনে এই দিনটা আমরা পালন করি প্রতি বছর। আমরা পৃথিবীতে ইতিহাস সৃষ্টি করেছি যে মাতৃভাষাকে কেমন ভাবে ভালোবাসা যায়।১৯৯৯ সালে এটিকে আন্তর্জাতিক মাতৃভাষা দিবস হিসেবে ঘোষণা করা হয়। আমরা সবুজায়নের পক্ষ থেকে এইভাবে শ্রদ্ধার্ঘ্য নিবেদন করি। সকলে মিলে ঐক্যবদ্ধ হয়ে এই দিনটা পালন করি।'

শুক্রবার আন্তর্জাতিক ভাষা দিবসেই সরকারি দপ্তর ও আদালতে বাংলা ভাষায় কাজের দাবি তুলে স্মারকলিপি জমা দিল পশ্চিমবঙ্গ ল'ক্লার্ক এসোসিয়েশন আরামবাগ শাখার সদস্য সদস্যারা। আরামবাগ মহকুমা শাসকের দপ্তরে এই দিন ল' ক্লার্ক অ্যাসোসিয়েশনের একটি প্রতিনিধি দল স্মারকলিপি জমা দেন। তাদের দাবি, বিভিন্ন সরকারি দপ্তরে বাংলা ভাষা চালু করতে হবে। তারা রীতিমতো মিছিল করে মহকুমাশাসকের কাছে হাজির হন। অপরদিকে আরামবাগ মহাকুমা তথ্য সংস্কৃতি দপ্তরের উদ্যোগ ও মহকুমা গ্রন্থাগারের ব্যবস্থাপনায় আন্তর্জাতিক মাতৃভাষা দিবস পালিত হল মহকুমা গ্রন্থাগারের সভা কক্ষে। অনুষ্ঠানের সভাপতি দেবাশিস শেঠ ও বিশিষ্ট অতিথি হিসেবে উপস্থিত ছিলেন ডঃ স্বপন লাহা, শৈলেন সরকার প্রমুখ। অনুষ্ঠানটির সঞ্চালনা করেছেন বিভাংশু দত্ত। আরামবাগের বিভিন্ন সংস্কৃতিক সংগঠনের পক্ষ থেকে অনুষ্ঠান পরিবেশন করা হয়। ভাষা দিবসের গুরুত্ব এবং তাৎপর্য সম্পর্কে বিস্তারিত আলোচনা করেন বিদগ্ধ মানুষজন।


**ইন্ডিয়ান ব্যাঙ্ক** Indian Bank ALLAHABAD (A Govt. Of India Undertaking)

**জোনাল অফিস কলকাতা সেন্ট্রাল**
৪র্থ তল, ১৪ ইন্ডিয়া এক্সচেঞ্জ প্লেস, কলকাতা - ৭০০০০১
মেল আইডি : zokolkatacentral@indianbank.co.in

**সংশোধনী**

বিজনেস স্ট্যান্ডার্ড এবং একদিন ১৩.০২.২০২৫ সংস্করণে আমাদের পূর্বের প্রকাশিত বিজ্ঞপ্তির সঙ্গে সঙ্গতিক্রমে ফাইভ পয়েন্ট ক্রসিং , শ্যামবাজার শাখা সংযুক্তি শ্যামবাজার শাখার সহিত বিলম্বিত করা হয়েছে ২৪.০৩.২০২৫ পর্যন্ত ২৪.০২.২০২৫ নির্ধারিত তারিখের পরিবর্তে, অনিবার্য কারণে। পূর্বের বিজ্ঞপ্তির অন্যান্য সকল নিয়ম এবং শর্তাদি অপরিবর্তিত থাকবে, অসুধির কারণে দুঃখিত।

**ALL INDIA HOTELIERS CO-OPERATIVE HOUSING SOCIETY LIMITED**
(Regn. No: 56/RATH/MIG of 2010 dated 29-03-2010)
**Regd. Address:**
B/11, Diamond Park, Kolkata-700104
**Plot Address:** 852, Action Area-2B, Premises No. 32-0596, MIG New Town, Kolkata-700156, West Bengal, India

**NOTICE**

Election of Board of Directors of the society is going to take place in the O/O JRCS, RATH, Cooperation Dtc, WBHIDCO BHAWAN (Ground Floor). ARO has been appointed for that purpose.

*Name of the members of the society:*

1. Arindam Bardhan
2. Bhulo Mondal
3. Himanish Bhattacharjee
4. Santanu Ghosh
5. Rakesh Kumar
6. Sunil Kumar
7. Hari Nandan Yadav
8. Sudhir Kumar

***If anybody has objection, please Contact :***
Apala Sarkar, CDO & ARO
(Cooperation Directorate, RATH Cell WBHIDCO BHAWAN (Ground Floor) within 15 days of publication of this advertisement.

BY ORDER
All India Hoteliers Housing Co-Operative Society Ltd.

**ফর্ম নং ৩**
**[দ্রষ্টব্য রেগুলেশন ১৫(১)(এ)]**

**কলকাতাস্থ ডেটস রিকভারি অ্যাপিলেট ট্রাইবুনাল কলকাতা**

**মিস.অ্যাপিল নং ০৬-২০২৫ সালের**
**অ্যাপিল ডায়েরি নং ২১-২০২৫ সালের**
(সংশ্লিষ্ট নির্দেশ তারিখ ১৯.০৯.২০২৪ প্রেক্ষিত জারি আইএ নং ১৩৬৬/২০২৩ এবং আইএ নং ২৫৩১/২০২২, এস এ নং ২১৭-২০২০ সালের মাননীয় ডেটস রিকভারি ট্রাইবুনাল -৩, কলকাতা সমীপে থেকে নির্দেশিত)।
**স্টেট ব্যাঙ্ক অব ইন্ডিয়া এবং অন্যান্য**
**বনাম**
**মেসার্স বেঙ্গল জিইও সার্ভিসেস**
একটি অংশীদারি সংস্থা অংশীদার প্রসেনজিৎ কুমার পালিত এবং অন্যান্য কর্তৃক প্রতিনিধিত্বকারী
**সমন**

প্রতি,
১. প্রসেনজিৎ কুমার পালিত, পিতা প্রয়াত নিখিল রঞ্জন পালিত সাকিন ফ্ল্যাট নং সি-১, ৪র্থতল, লিটল হার্ট অ্যাপার্টমেন্ট, ১৭১,পি কে গুহ রোড, কলকাতা ৭০০০২৮ (বিবাদি নং ২)

**.....বিবাদি**

১. যেহেতু আবেদনকারী ২০০২ সালের (সারফেসি আইন) সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অব ফিনান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অব সিকিউরিটি ইন্টারেস্ট আইনের ১৮ ধারা অধীনে আপনাদের বিরুদ্ধে ১এ নং ১৩৬৬/২০২৩ এবং ১এ নং ২৫৩১/২০২২, এস এ নং ২১৭-২০২০ সালের অনুযায়ী মামলা দায়ের করেছেন মহামান্য ডিআরটি-৩, কলকাতা নির্দেশ জারি এবং অন্যান্য সমাধানের জন্য। আপনাদের সংশ্লিষ্ট এই ট্রাইবুনাল সমীপে লিখিত বিবৃতি পেশ এবং হাজির হওয়ার জন্য সমন জারি করা হচ্ছে সকাল ১০.৩০ টার মধ্যে এবং বা অব্যবহিত সময়ের মধ্যে ০৬.০৩.২০২৫ তারিখে ট্রাইবুনালের সুবিধা মতো সংশ্লিষ্ট দাবির উত্তর দিতে।
২. আপনারা কোনও নথি দাখিল করতে চাইলে তা লিখিত বিবৃতির সঙ্গে তালিকা করে দাখিল করতে পারেন।
৩. আপনাদের নথিভুক্ত ঠিকানা এবং হাজিরার মেমো দাখিল করবেন সংশ্লিষ্ট ট্রাইবুনালে হাজির হওয়ার সময়ে ব্যক্তিগতভাবে বা যথাযথ নির্দেশিত মতে আইনজীবী/অ্যাডভোকেট দ্বারা।
৪. আরও অবগত হোন আপনাদের সংশ্লিষ্ট তারিখে এবং সময়ে অনুপস্থিতির কারণে মামলার শুনানি হবে এবং সিদ্ধান্ত গৃহীত হবে আপনাদের অনুপস্থিতিতেই।

**স্বহস্তে ট্রাইবুনালের সিলমোহর প্রদত্ত ১৮ ফেব্রুয়ারি ২০২৫।**

**স্বা/-**
**রেজিস্ট্রার**
**ডেটস রিকভারি অ্যাপিলেট ট্রাইবুনাল, কলকাতা**

**IDBI BANK আইডিবিআই ব্যাঙ্ক লিমিটেড**
**মধ্যমগ্রাম শাখা**
**স্বর্ণ অলংকার নিলামের জন্য সাধারণ বিজ্ঞপ্তি**

ঋণগ্রহীতাদের ব্যাঙ্কের নিকট নিম্নোক্ত বিস্তারিত মতে বকেয়া আদায়ের জন্য ব্যাঙ্কের অনুকূলে দায়বদ্ধ স্বর্ণালংকার নিলামের জন্য সাধারণের কাছ থেকে প্রস্তাব আহ্বান করা হচ্ছে। ব্যাঙ্ক প্রেমিসেস ২য়তল, বি এম হাউস, চৌমাথা, মধ্যমগ্রাম সোদপুর রোড, মধ্যমগ্রাম পুরসভার নিকট, কলকাতা, পিন ৭০০১৩০ ঠিকানায়০৩/০৩/২০২৫ তারিখ বিকেল (০৫ টা) নিলাম সম্পাদিত হবে।

| ক্রম নং | অ্যাকাউন্ট নং | ঋণগ্রহীতার নাম এবং ঠিকানা | দায়বদ্ধ স্বর্ণালংকারের বিবরণ | মোট ওজন গ্রাম | ইএমডি টা, | সংরক্ষিত মূল্য |
|---|---|---|---|---|---|---|
| ১. | ১৯৯৯৬৭১১০০০৮৩০৫৮ | **শেখ মশির আলি,** যোগাযোগের ঠিকানা : দারিয়ালা পূর্বপাড়া চণ্ডীগড় রোহান্ডা দারিয়ালা মসজিদ উত্তর ২৪ পরগনা, কলকাতা, পশ্চিমবঙ্গ, ৭০০১৩২, ভারত, | ২টি রিং ২টি চেন | ৩৪.৭০ | ২২,১৬৩ টাকা ৩ শতাংশ জিএসটি সহ ২২,৮২৮ টাকা | ২,২১,৬৩০ টাকা ৩ শতাংশ জিএসটি সহ ২,২৮,২৭৯ টাকা |

ব্যাঙ্ক নির্ধারিত বিক্রয়ের নিয়ম এবং শর্তাদি সাপেক্ষে, নিলাম সম্পাদিত হবে, একটি কপি মধ্যমগ্রাম শাখায় ২৪.০২.২০২৫ থেকে ২৮.০২.২০২৫ তারিখ পর্যন্ত নোটিশ বোর্ডে প্রদর্শিত হবে, আগ্রহী পক্ষ তা দেখতে পারেন। নিলামে অংশ গ্রহণকারী ডাকদাতা বিক্রয়ের উক্ত নিয়ম এবং শর্তাদি সম্পর্কে সম্যকভাবে অবহিত আছেন বলে ধরা হবে। টেন্ডার দাখিলের শেষ তারিখ ২৮.০২.২০২৫।

স্বা/-
স্থান : কলকাতা অনুমোদিত অফিসার
তারিখ : ২১.০২.২০২৫ আইডিবিআই ব্যাঙ্ক, মধ্যমগ্রাম শাখা

**ফর্ম বি**
**সাধারণ ঘোষণা**
(২০১৬ সালের ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপ্টসি বোর্ড অফ ইন্ডিয়া (লিকুইডেশন প্রসেস) রেগুলেশনসের রেগুলেশন ১২ অধীনে)
**সাসা মুসা সুগার ওয়ার্কস প্রা লি -এর বিনিয়োগকারীগণের অবগতির জন্য**

| নং | বিবরণাদি | বিস্তারিত |
|---|---|---|
| ১. | কর্পোরেট ডেটরের নাম | **সাসা মুসা সুগার ওয়ার্কস প্রা লি** |
| ২. | কর্পোরেট ডেটরের গঠনের তারিখ | ২১/০৩/১৯৩৩ |
| ৩. | সংশ্লিষ্ট কর্তৃপক্ষের অধীনে কর্পোরেট ডেটর গঠিত/ নিবন্ধিত | আরওসি-কলকাতা |
| ৪. | কর্পোরেট আইডেন্টিটি নং/ লিমিটেড লায়বিলিটি | U15432WB1933PTC007599 |
| ৫. | কর্পোরেট ডেটরের নিবন্ধিত অফিস এবং প্রধান অফিস (যদি কিছু থাকে) ঠিকানা | মার্কেন্টাইল লিল্ডিং , ৯/১২ লালবাজার স্ট্রিট, কলকাতা ৭০০০০১ |
| ৬. | দেউলিয়া প্রস্তাব প্রক্রিয়া সমাপ্তির তারিখ | ২০.০২.২০২৫ |
| ৭. | কর্পোরেট ডেটরের দেউলিয়া শুরুর তারিখ | ২০.০২.২০২৫ |
| ৮. | লিকুইডেটর হিসেবে কার্যরত দেউলিয়া পেশাদারের নাম এবং রেজিস্ট্রেশন নং | মনীষ জৈন, আইবিবিআই রেজিস্ট্রেশন নং IBBI/IPA-001/IP-P00582/2017-2018/11023 |
| ৯. | বোর্ডের নিকট নিবন্ধিত লিকুইডেটরের ঠিকানা এবং ই-মেল | মনীষ মহাবীর অ্যান্ড কোং, চ্যার্টার্ড অ্যাকাউন্টেন্টস, রুম নং ৩০৩, ৪র্থতল, ২বি, গ্র্যান্ট লেন, বঙ্গর ভবন, লালবাজার বাটা দোকানের নিকট, কলকাতা, পশ্চিমবঙ্গ, ৭০০০১২, ইমেল আইডি : **ipcamanishjain@gmail.com** |
| ১০ | লিকুইডেটরের সঙ্গে যোগাযোগের ঠিকানা এবং ই-মেল | মনীষ মহাবীর অ্যান্ড কোং, চ্যার্টার্ড অ্যাকাউন্টেন্টস, রুম নং ৪০২, ৫মতল, ২বি, গ্র্যান্ট লেন, বঙ্গর ভবন, লালবাজার বাটা দোকানের নিকট, কলকাতা, পশ্চিমবঙ্গ, ৭০০০১২, ইমেল আইডি : **ipcamanishjain@gmail.com ibc@sasamusasugar.com** মোবাইল নং : ৯৮৩০২৪৮৬৮৪/৮৫৮২৮০৬২২১ |
| ১১ | দবি দাখিলের শেষ তারিখ | ২২.০৩.২০২৫ |

এতদ্বারা বিজ্ঞাপিত হচ্ছে ন্যাশনাল কোম্পানি ল ট্রাইব্যুনাল, কলকাতা বেঞ্চ নির্দেশ দিয়েছে **সাসা মুসা সুগার ওয়ার্কস প্রা লি**-এর লিকুইডেশন শুরুর তারিখ **২০.০২.২০২৫**, লিকুইডেশন কোড-এর ৩৩ ধারা অধীনে।
**সাসা মুসা সুগার ওয়ার্কস প্রা লি**-এর বিনিয়োগকারীগণকে প্রামাণ্য নথি সহ তাদের দাবি **২২.০৩.২০২৫** তারিখে (লিকুইডেশন শুরুর তারিখ থেকে ৩০ দিন) লিকুইডেটরের নিকট ক্রম নং ১০-এ উল্লিখিত ঠিকানায় পেশ করতে। আর্থিক বিনিয়োগকারীগণ প্রামাণ্য নথি সহ কেবল বৈদ্যুতিন মাধ্যমেই তাদের দাবি দাখিল করতে পারবেন। অন্যান্য বিনিয়োগকারীগণ তাদের দাবি প্রামাণ্য নথি সহ ব্যক্তিগতভাবে বা ডাকযোগে বা বৈদ্যুতিন মাধ্যমে দাখিল করতে পারেন। মিথ্যা অথবা বিভ্রান্তকারী প্রমাণ সহ দাবি দাখিলের ক্ষেত্রে জরিমানা হতে পারে।

তারিখ : ২২.০২.২০২৫ মণীশ জৈন
স্থান : কলকাতা আইপি রেজি নং IBBI/IPA-001/IP-P00582/2017-2018/11023

**নিউ ব্যারাকপুর পৌরসভা**
**১১২, আশুতোষ মুখার্জী রোড নিউ বারাকপুর, কলকাতা-৭০০১৩১**

**জরুরী বিজ্ঞপ্তি**

এতদ্বারা নিউ ব্যারাকপুর পৌরসভার অন্তর্গত সকল নাগরিকগণকে জানানো যাইতেছে যে, নিউ ব্যারাকপুর পৌরসভাকে আবর্জনামুক্ত শহরে রূপান্তরিত করার জন্য সলিড ওয়েস্ট ম্যানেজমেন্ট রুল, ২০১৬ এর 'বাই-ল' প্রস্তুত করা হয়েছে। বর্জ্য উৎপাদন, উৎসে পৃথকীকরণ, বর্জ্য পুনঃ প্রক্রিয়াকরণ প্রভৃতি ছয়টি বিষয় সহ বাড়ি, হোটেল, হাসপাতাল, কারখানা, দোকান, তীর্থস্থান, প্রভৃতি স্থান থেকে পৃথকীকৃত জঞ্জাল সংগ্রহের জন্য সর্বনিম্ন মাসিক ২০ টাকা থেকে ১০০ টাকা সংগ্রহের প্রস্তাবনা এই 'বাই-ল'-তে রয়েছে। এই বিষয়ে স্থানীয় নাগরিকদের যদি কোন আপত্তি / অভিযোগ বা সু-চিন্তিত মতামত থাকে তাহলে তা লিখিতভাবে নিউ ব্যারাকপুর পৌরসভায় আগামী **২৮শে ফেব্রুয়ারি ২০২৫**-এর মধ্যে জমা করতে অনুরোধ করা হইতেছে। নিউ ব্যারাকপুর শহরকে আবর্জনা মুক্ত রাখতে সকল পৌর নাগরিকদের আন্তরিক সাহায্য নিউ ব্যারাকপুরপৌর বোর্ড কামনা করে।

স্বা/- **প্রবীর সাহা**
**পৌর প্রধান,**
**নিউ ব্যারাকপুর পৌরসভা**

**ইন্ডিয়ান ব্যাঙ্ক** Indian Bank ALLAHABAD
**জোনাল অফিস : চুঁচুড়া, সেনকো বিল্ডিং,**
**৩য় তল, বালি মোড় ব্যান্ডেল, জেলা - হুগলি**
**পশ্চিমবঙ্গ - ৭১২১০৩ ফোন নং - (০৩৩) ২৬৮০ ২৯৯০**
**ই-মেল zochinsurah@indianbank.co.in**

**পরিশিষ্ট - ৪ রুল ৮(১) দখল নোটিশ (স্থাবর সম্পত্তির জন্য)**

যেহেতু :
নিম্নস্বাক্ষরকারী অনুমোদিত অফিসার ইন্ডিয়ান ব্যাঙ্ক (পূর্বতন এলাহাবাদ ব্যাঙ্ক) ২০০২ সালের সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অফ ফিনান্সিয়াল অ্যাসেটস অ্যান্ড সিকিউরিটি ইন্টারেস্ট আইনের ১৩(১২) ধারা অধীন এবং ২০০২ সালের সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলসের রুল ৮ এবং ৯ সংস্থান অধীনে **১০.১২.২০২৪** তারিখে ঋণগ্রহীতা **১. সুশান্ত ঘোষ (ঋণগ্রহীতা) পিতা শ্রী বানুমাধব ঘোষ নতুনপল্লী, রিষড়া, ভাদুয়া, হুগলি-৭১২২৫০, পব ২. চন্দ্রানী ঘোষ (জামিনদাতা) স্বামী সুশান্ত ঘোষ, নতুনপল্লী, রিষড়া, ভাদুয়া, হুগলি-৭১২২৫০, পব, চন্দননগর শাখা** নিকট বকেয়া **১৯৩০২৩৭ টাকা (উনিশ লাখ তি